

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

CORAM

Shri Vijai Pratap Singh Hon'ble Member (J)

C.P. No. 183 of 2017 Connected with C.A. No.766 of 2016

In the Matter of:

The Companies Act, 2013;

-And-

In the Matter of:

Sections 230 to 232 of the Companies Act, 2013;

-And-

In the Matter of:

Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

-And-

In the Matter of:

Frenzy Commercial Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at 25, Strand Road, 6th Floor, Room-607, Marshal House, Kolkata - 700001, within the aforesaid jurisdiction;

-And-

In the matter of:

Lentils Vincom Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at Agarpara Matangini Hazra Pally South Station Road, Kolkata - 700109, West Bengal, within the aforesaid Jurisdiction;

-And-



-And-

In the matter of:

Hirise Infracon Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at Shop No. 28, Ground Floor, Wing D, Gaurav Venus, Gaurva Galaxi II, Mira Road (E), Thane 401107, outside the aforesaid Jurisdiction!

-And-

In the matter of:

- 1. Frenzy Commercial Private Limited;
- 2. Lentils Vincom Limited:
- 3. Hirise Infracon Limited:

-And-

In the matter of:

- 1. Frenzy Commercial Private Limited:
- 2. Lentils Vincom Limited;

....Petitioners

Counsel on Record:

1. Mr. A.K. Upadhyay, Advocate

2. Mr. B.P. Banerjee, Advocate] For the Petitioners

3. Mr. Sanjay Yadav, D.D.] For R.D. (E.R.)

ORDER

Per Sri Vijai Pratap Singh, Member(J)

This is an application for sanctioning the scheme and on scrutiny, it is observed that the petitioners have not filed the following documents.



- Latest financial position of the applicant companies i.e., P & L a/c and Balance-sheet along with the latest Auditor's Report on the accounts of the Company.
- 2) Valuation Report from the Chartered Accountant;
- 3) Board Resolution regarding scheme of amalgamation of Hirise Infracon Limited;
- 4) Compliance of requirements as per sub-section (2) of section 232 of Companies Act, 2013;
- 5) Power of Attorney should be on Non-Judicial Stamp paper of Rs.50/-.

The petitioners are directed to file Supplementary Affidavit annexing the above-mentioned documents.

The matter be listed on 27/07/2017 for further hearing.

Urgent certified copy of this order, if applied for be issued upon compliance with all-requisite formalities.

(Vijai Pratap Singh) Member (J)

Signed on this, the 16 th day of June, 2017